



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.61/04070/2020

Jammu this the 11th day of November, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Suresh Kumar Sethi, age 61 years, S/o Late Shri Nursing Dass Sethi, R/o H. No. 31 (P), Sector 3 Channi Himmat, Jammu.

.....Applicant

By Advocate: Mr. Ankesh Chandel

Versus

1. State of J&K through Commissioner/Secretary to Govt. Housing and Urban Development Department, Government of J&K Civil Secretariat, Jammu.
2. Commissioner, Jammu Municipal Corporation, Jammu.
3. Joint Commissioner (A), Jammu Municipal Corporation, Jammu.
4. Executive Commissioner, Jammu Municipal Corporation, Jammu.

..... Respondents

By Advocate : Mr. Sudesh Magotra, DAG

ORDER (ORAL)

1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to Municipal Corporation workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Corporation workers.
2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to Corporation workers. I accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Corporation workers.
3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High

Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 17.12.2020

(Rakesh Sagar Jain)
Member (J)

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